

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

Original Application No. 470/2023

Public Action Committee & Ors Applicant(s)

Versus

State of Punjab & Ors

Respondent(s)

Reply of Deputy Commissioner, Amritsar i.e. respondent no.2 in compliance of order dated 10.08.2023 of the Hon'ble Tribunal.

Respectfully Showeth;

- 1) That the applicants Public Action Committee and others have filed the present case before the Hon'ble National Green Tribunal, New Delhi alleging that the industry namely M/s Amar Colour Chem India, 26, Focal Point, Amritsar is running on ZLD but has been damaging the environment by releasing toxic gases, fugitive fumes in ambient air as well as discharging harmful effluents in the domestic sewer illegally and in a very unscientific way, resulting in serious health related problems for residents, for workers of factory and public at large.

After consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 10.8.2023 in the case thereby constituting a Joint Committee consisting of one representative of State Pollution Control Board, one representative of Central Pollution Control Board and one representative of Collector / DM, Amritsar with a direction to submit Factual and Action Taken Report. The State Pollution Control Board was nominated nodal agency for coordination and compliance. At the same time notices were issued to respondent no. 2 (Deputy Commissioner, Amritsar), respondent no.4 (Senior Environmental Engineer, Zonal Office, Amritsar) and respondent no.5 (Amar Colour Chem India) to submit their reply.

- 2) The present reply is being filed by the Deputy Commissioner, Amritsar i.e. respondent no.2 in compliance to order dated 10.8.2023 of this Hon'ble Tribunal.
- 3) That briefly stated that M/s Amar Color Chem India is a small-scale red category industrial unit located in approved industrial zone i.e. Focal Point since 1997 (Plot

No.26, Focal Point, Mehta Road) of Amritsar. The industrial unit deals in the manufacture of basic dyes, glycerine, benzaldehyde and dyes methyl aniline using oil green, oil yellow and other chemicals like ortho toluidine, mono chlorobenzene and acids as raw materials. The industry has obtained consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from the Board which was valid upto 30.06.2020 with certain terms and conditions. The consents were further renewed on temporary basis by the Punjab Pollution Control Board from time to time. It is relevant to mention here that the industries are being regulated by the Punjab Pollution Control Board in accordance with the pollution control Laws. I have perused the reply filed by the Punjab Pollution Control Board for taking action against M/s Amar Colour Chem India from time to time and I hereby endorse the reply submitted by the Punjab Pollution Control Board.

- 4) That it is relevant to mention here that the Hon'ble National Green Tribunal was also pleased to constitute a Joint Committee consisting of one representative of State Pollution Control Board, one representative of Central Pollution Control Board and one representative of Collector / DM, Amritsar vide order dated 10.8.2023 passed in the present case with a direction to submit Factual and Action Taken Report. The State Pollution Control Board was nominated nodal agency for coordination and compliance. I being the Deputy Commissioner, Amritsar has nominated Sh. Nikas Kumar, IAS, SDM, Amritsar-2 to represent the office of Deputy Commissioner, Amritsar in the Joint Committee.

The Joint Committee comprising of Sh. Nikas Kumar, IAS, SDM, Amritsar-II; Sh. J P Meena, Scientist-D, CPCB and Er. Sukhdev Singh, EE, PPCB, RO, Amritsar had visited the unit of M/s Amar Colour Chem India, Plot No. 26, Focal Point, Amritsar on 20.10.2023 and prepared the report. The Joint Committee report has been separately submitted by the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar in compliance to order dated 10.8.2023 for kind perusal and consideration of this Hon'ble Tribunal. I also endorse the report of the Joint Committee being the technical report.

It is, therefore prayed that the present application may kindly be disposed-off with appropriate orders.

Submitted by



**Deputy Commissioner, Amritsar
(Respondent no.2)**

Date: 28.11.2023

Place: Amritsar